

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1684
ANSWERED ON:07.03.2013
SUSPENSION OF POWER SUPPLY BY NTPC
Kumar Shri P.

Will the Minister of POWER be pleased to state:

- (a) whether the National Thermal Power Corporation Limited (NTPC) has decided to suspend power supply to various power distribution companies for non-payment of its dues;
- (b) if so, the details thereof;
- (c) whether the various power distribution companies have failed to comply with the power purchase agreement signed with the NTPC; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) In case of few power distribution companies (details given at Annex), NTPC served Regulation Notices for regulation of power supply due to non-payment of dues/ non availability of required Letter of Credit (LC) as per provisions in Power Purchase Agreement. However, power supply was not suspended.

(c) & (d) At times, a few power distribution companies [(i) Meghalaya Energy Corporation Limited (MeECL), (ii) Jaipur Vidyut Vitran Nigam Limited (JVVNL), (iii) Ajmer Vidyut Vitran Nigam Limited, (AVVNL), (iv) Jodhpur Vidyut Vitran Nigam Limited (JdVVNL), (v) BSES Rajdhani Power Limited (BRPL) & (vi) BSES Yamuna Power Limited (BYPL)] have failed to comply with the provision of power purchase agreement primarily in making payment by due date and maintaining adequate Letter of Credit (LC).